

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2696**

**TO BE ANSWERED ON THE 02<sup>ND</sup> AUGUST, 2022/SRAVANA 11, 1944 (SAKA)**

**CHINESE CITIZENS RESIDING WITHOUT VISA**

**2696. SHRI KODIKUNNIL SURESH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government is aware of Chinese citizens residing in the country without visa or under expired visa; and**

**(b) if so, the details thereof and the action taken by the Government in this regard during the last three years and current year?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) and (b): The Government maintains the records of such foreigners (including Chinese nationals) who enter with valid travel documents. Some of such foreigners overstay beyond visa period owing to ignorance or under compelling circumstances like medical emergency or other personal reasons.**

**In genuine cases, where overstay is unintentional or because of ignorance or under compelling circumstances, the period of overstay is regularized after charging the penalty fees and visa is extended if required. Where overstay is found to be intentional or unjustifiable, appropriate action is taken as per the Foreigners Act 1946 including issuance of Leave India Notice to the foreigner and charging penalty/visa fee. During 2019 to 2021, 81 Chinese nationals were given Leave India Notice, 117 were deported and 726 were placed in adverse list for violating visa conditions and the other illegal acts.**

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